



2025:DHC:3193



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* **IN THE HIGH COURT OF DELHI AT NEW DELHI***Date of Decision: 30.04.2025*+ **MAC.APP. 446/2023 with CM APPL. 49988/2023**

UNITED INDIA INSURANCE CO. LTD.Appellant
Through: Mr. Pankaj Seth, Advocate.

versus

JAYRAM DAS AND ORS.Respondents
Through: Mr. Biswajit Das, Advocate for R-1
to R-6.

CORAM:**HON'BLE MS. JUSTICE TARA VITASTA GANJU****TARA VITASTA GANJU, J.: (Oral)**

1. The present appeal has been filed against order dated 24.05.2023 passed by the learned MACT, Patiala House Courts, New Delhi [hereinafter referred to as 'Impugned Order']. By the Impugned Order, an interim Award in the sum of Rs.50,000/- has been passed in favour of the Petitioner under Section 140 of the Motor Vehicles Act, 1988 [hereinafter referred to as 'MV Act'].

2. There is a clear embargo on the filing of an Appeal if the amount in dispute is less than Rs.1 lakh. It is apposite to extract, Sub-Section (2) of Section of the 173 of the MV Act, which reads as under:

“173. Appeals.—

(1)

(2) No appeal shall lie against any award of a Claims Tribunal if the amount in dispute in the appeal is less than [one lakh] rupees.”



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3. As stated above, clearly the present Appeal has been filed in respect of an interim Award in the sum of Rs.50,000/-. Thus, the Appeal is barred by the provisions of Section 173(2) of the MV Act.

4. The Appeal is accordingly dismissed. Pending Applications also stand closed.

TARA VITASTA GANJU, J

APRIL 30, 2025/PB

Click here to check corrigendum, if any